

**FORM NO. 147**

**Quarterly statement to be furnished by an authorised dealer in respect of remittances made for the quarter of ..... of ..... (Tax Year)**

#### **Part A: Particulars of authorised dealer**

1.	Name	(refer Note 1)	
2.	Address	(refer Note 2)	
3.	Permanent Account Number		
4.	Email id		
5.	Contact number	Country Code	Number
6.	ITDREIN		

## Part B: Particulars of remittance made

## DECLARATION

I .....(full name), having Permanent Account Number ..... in my capacity as ... (designation).... of ..... (name of the authorised dealer) declare that the information given above are correct, true and complete.

Place .....

Signature

Date .....

Name

Designation

### *Notes*

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Tax Identification Number of the deductee in the country or specified territory of his residence and in case no such number is available, then a unique number on the basis of which the deductee is identified by the Government of that country or the specified territory of which he claims to be a resident.
4. i) Write "A" if furnishing of Form No. 145 is exempt under Rule 220(3)(a)  
ii) Write "B" if furnishing of Form No. 145 is exempt under Rule 220 (3)(b)  
iii) Write "C" if furnishing of Form No. 145 is exempt under Rule 220 (3)(c)
5. Some of the information in the form would be pre-filled to the extent possible.
6. Amounts to be filled in ₹ unless otherwise provided.